

IN THE HIGH COURT OF JHARKHAND AT RANCHI  
First Appeal No. 30 of 2021

Jaya Kumari Singh --- --- Appellant  
Versus  
Shrey Kumar @ Shrya Kumar --- --- Respondent

CORAM: **Hon'ble Mr. Justice Aparesh Kumar Singh**  
**Hon'ble Mrs. Justice Anubha Rawat Choudhary**  
Through: Video Conferencing

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For the Appellant: Mr. Lukesh Kumar, Advocate  
For the Respondent: Mr. Shankar Prasad, Advocate

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05 / 07.09.2021 Learned counsel for the appellant Mr. Lukesh Kumar has drawn attention of this Court to the rejoinder filed by the appellant on 02.09.2021 indicating that there was deliberate delay in issuance of certified copy.

2. After going through the rejoinder and upon hearing the learned counsel for the appellant, it appears that serious allegation has been made against the concerned Presiding Officer, Family Court, Ranchi. Accordingly, let an explanation be called for from the concerned Presiding Officer, Family Court, Ranchi as to the allegations made in the rejoinder. Let a copy of the rejoinder along with its enclosures be also communicated to the concerned officer. The explanation be submitted within a period of 15 days from the date of receipt of a copy of this order.

3. The lower court records of Original Suit No. 230 of 2020 be also forwarded from the court of learned Principal Judge, Family Court, Ranchi along with the explanation of the concerned officer.

4. Post this case on 22.09.2021.

**(Aparesh Kumar Singh, J)**

**(Anubha Rawat Choudhary, J)**

Ranjeet/